

कोरोना मरीजों संग लापरवाही का मामला

बीएचयू अस्पताल के खिलाफ मानवाधिकार में मुकदमा

वाराणसी (एसएनबी)। बीएचयू अस्पताल में कोरोना मरीजों संग की जा रही लापरवाही का संज्ञान लेते हुए क्रांति फाउंडेशन के राष्ट्रीय अध्यक्ष ई राहुल कुमार सिंह द्वारा एक सप्ताह पूर्व की गयी शिकायत का संज्ञान राष्ट्रीय मानवाधिकार आयोग ने ले लिया है। और शिकायत को मुकदमे में परिवर्तित किया है।

इस बाबत श्री सिंह ने बताया कि बीएचयू अस्पताल की लगातार बढ़ इंतजामी व लापरवाही की खबरें सोशल मीडिया व अन्य माध्यमों से प्रचारित हो रही थीं। प्रह्लाद घाट निवासी मृतक कोरोना मरीज का विडियो देखने के पश्चात उन्होंने शिकायत दर्ज करायी।

बीएचयू अस्पताल प्रशासन की लापरवाही के चलते प्रह्लादघाट निवासी कोरोना मरीज की अगले दिन मृत्यु भी हो गयी। इस प्रकरण का जिलाधिकारी ने भी संज्ञान लिया तथा इस संबंध में हुई लापरवाही मानते हुए एक अधिकारी को नोटिस भी जारी किया परंतु

बीएचयू प्रशासन द्वारा कोई कार्यवाई अभी तक नहीं की गयी। इसका नतीजा यह हुआ कि बीएचयू अस्पताल प्रशासन की लापरवाही जारी रही जिसके सबूत के तौर पर एक मां का भी विडियो सोशल मीडिया पर खूब वायरल हुआ जिसका बच्चा रात भर बीएचयू में प्यास से तड़पता रहा। इसके अलावा एक होटल के एजीएम पद पर तैनात एक कर्मचारी की

**सामाजिक कार्यकर्ता
राहुल सिंह ने बीएचयू
अस्पताल प्रशासन पर
लगाया कोरोना मरीजों से
लापरवाही का आरोप**

फेसबुक पर की गयी टिप्पणी भी पूरे बनारस ने देखी कि वो किस प्रकार बीएचयू की व्यवस्थाओं से परेशान होकर गुहार लगा रहा है। राष्ट्रीय मानवाधिकार आयोग के विषय पर संज्ञान लिया है उनकी

उम्मीदें आयोग से बढ़ गयी हैं। ऐसे में लापरवाह मेडिकल स्टाफ पर कार्यवाई व मृत हुए कोरोना मरीजों के परिजनों को मुआवजा भी दिलवायेगा, जिससे न्याय की गुहार लगा रहे दुखी परिजनों को कुछ ढाढ़स मिल सके।

TPCC to move NHRC on Dalit 'atrocities'

Unite against excesses of TRS leaders: Uttam

**SPECIAL CORRESPONDENT
HYDERABAD**

Telangana Pradesh Congress Committee (TPCC) president and Nalgonda MP N. Uttam Kumar Reddy has demanded that the State government register an atrocities case against those responsible for the suicide of a Dalit, Byagari Narsimhulu, at Velur village in Gajwel constituency.

Speaking on the increasing atrocities against Dalit and tribal communities in the State during the last six years, Mr. Reddy said on Friday that justice would be denied to the two communities as long as the rule of Telangana Rashtra Samithi (TRS)



Uttam Kumar Reddy.

was there. He asked the dalit, backward classes and other downtrodden communities to unite against the "excesses of the TRS leaders" on them.

About Narsimhulu's suicide, the TPCC chief said that the dalit youth had taken to the extreme step as his 13 guntas of land was taken by the officials forcibly for the construction of Rythu

Vedika building, in spite of his repeated requests to spare it. He stated that Narsimhulu's suicide follows the killing of Rajababu in Mallaram village of Bhupalapally district and the killing of two other dalits in Jagitial and Peddapalli districts a few days earlier.

He termed the statement of Minister for Finance Harish Rao that one acre would be given to Narsimhulu's family as unfortunate. He also blamed police inaction on incidents of atrocities against Dalits for their recurrence. The Congress would meet the Governor and also move the National Human Rights Commission on the Dalits killings in the State.

Meanwhile, Congress MP from Bhongir Komatireddy Venkat Reddy has an-

nounced ₹One lakh financial assistance to the family of Narsimhulu. He handed over the amount to Wargal mandal Congress president Narender Reddy and others as the police would not allow him to visit Velpur to hand over the assistance personally. He demanded that the government sanction three acre land, a double-bedroom house and ₹one crore ex gratia to the victim's family.

In a representation, the TPCC has requested the Director General of Police to protect the Dalits and tribals from atrocities by asking the police force to act upon complaints immediately. They alleged that the revenue authorities have refused include his 13 guntas land in revenue records in spite of repeated requests.

NHRC to cops: Book MLA's men for land grab

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Hyderabad: The National Human Rights Commission (NHRC) has asked Telangana police to take action against two followers of Malkajgiri TRS MLA Mynampally Hanumantha Rao in a case of land grabbing and encroachment.

DNA expert and civic activist GV Rao had filed a criminal case last year. When there was no action from police, he approached NHRC. The commission, in its directive to cops, said: "Police are directed to take action within eight weeks and inform the complainant of the action taken."

Rao had filed a complaint with Alwal police on July 23, 2019, against two TRS activists — Kondal Reddy and Uday Kiran Goud. "The duo were posting abusive and intimidating messages on local WhatsApp groups. They even threatened to see my end. After much persuasion, police registered an FIR. However, no action was taken against the duo. Police are saying that the

Rao said he had filed the plea only to protect the local lake and govt land from being encroached. He is involved with the Greater Alwal residential welfare association

accused are not available, whereas they are roaming freely in Alwal," Rao said.

Efforts by TOI to reach the MLA or his followers for their comment proved futile.

Rao further said: "The accused approached me and asked me to withdraw my complaint. They also asked me to withdraw the case of land grabbing I had filed in the civil court of Malkajgiri against Hanumantha Rao. When I refused to withdraw, they started threatening me and intimidating me. I tweeted about the threats to the commissioner of police. Police later approached me."

Rao said he had filed the petition in the court only to protect the local lake and government land from being encroached.

MHRC notice to govt over newborn's death

By Our Reporter

SHILLONG: The Meghalaya Human Rights Commission (MHRC) has issued notice to the state government over the death of a newborn baby in Ganesh Das Hospital.

The government will have to complete the probe into the matter within 30 days besides providing interim relief to the mother for the trauma she had to endure.

The MHRC headed by T Vaiphei has taken action based on media reports regarding the matter.

The commission observed that the matter raises serious issues of violation of human rights and the state authorities have failed to ensure right to life and medical care to the citizens which is a fundamental right and it is the paramount duty of the state to protect the rights of its citizens.

The commission wanted to know the circumstances under which the patient was denied admission in a hospital run by the state government.